
(2025) 01 KL CK 1684

In the High Court Of Kerala

Case No : Writ Petition (C) No. 45387 Of 2024

Ashna Shaji

APPELLANT

Vs

Director Of General Education

RESPONDENT

Date of Decision : 03-01-2025

Acts Referred:

Citation : (2025) 01 KL CK 1684

Hon'ble Judges : C. Jayachandran, J

Bench : Single Bench

Advocate : Arya B.

Final Decision : Allowed

Judgement

C. Jayachandran, J

1. When this matter was taken up for consideration, learned counsel for the petitioner would submit that the difference between the marks obtained by the petitioner's team and the team which obtained the first position is only one.

2. Learned Government Pleader, after due instruction, would submit that the difference is two marks.

3. It was pointed out by the counsel for the petitioner that, there was no proper application of mind by the appeal committee, inasmuch as their finding is to the effect that there is substantial difference in the marks between the petitioner's team and the team which obtained the first position.

4. Having regard to the minimal difference in the marks obtained by the petitioner's team and the team which obtained the first position, this Court is inclined to allow the instant writ petition and to permit the petitioner to participate in the State Kalolasavam in the event 'Oppana' at Higher Secondary Level.

It is so directed. The Writ Petition is allowed as indicated above.